

which were supposed to be ready for displaced persons in Dandakaranya by 1961 have been reclaimed;

(b) whether only 23,000 acres have been fully reclaimed and in the remaining area only tree felling has taken place;

(c) whether 25 per cent of this area has to be given over to State Government for tribal rehabilitation;

(d) whether after deducting from public utilities only about 28,000 acres will be available for distribution to displaced persons;

(e) how many displaced persons are in work site camps and villages; and

(f) whether there is any ready land to give to non-displaced persons?

**The Minister of Rehabilitation (Shri Mehr Chand Khanna):** (a) to (f). The attention of the Hon'ble Members is invited to the Progress Report regarding the Dandakaranya Project for the period from the 1st November, 1961, to the 28th February, 1962, which was circulated to the Members of the Sabha on the 16th March, 1962. It will be seen therefrom that upto the end of February, 1962, out of 59,897 acres of land tree-felled, 49,220 acres had been fully reclaimed. Setting apart, 25 per cent of the reclaimed land for tribals, agricultural land had been allotted to 2,159 families out of 3,677 families moved to village sites. The remaining families, including 385 in transit centres who will be moved to village sites very shortly and will be allotted reclaimed land before the monsoon begins. The land to be fully reclaimed upto the end of the current working season ending in May, 1962, is expected to be sufficient for the total number of families now in Dandakaranya. At present it is not the policy of Government to re-settle non-displaced persons in Dandakaranya.

#### **Water Supply in Coal Mines**

511. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Committee to go into the question of water supply in the Coal Mines has since been set up;

(b) if so, the members thereof; and

(c) if the reply to part (a) above be in the negative, the reason therefor?

**The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra):** (a) No.

(b) Does not arise.

(c) Since most of the facts are known and several schemes are being scrutinised the question whether it is necessary to appoint a Committee is being further examined.

#### **Allocation for Kerala's Plans**

512. { **Shri A. K. Gopalan:**  
**Shri Kunhan:**  
**Shri M. K. Kumaran:**

Will the Minister of Planning be pleased to state:

(a) the annual allocation for Kerala's plans in 1960-61 and 1961-62;

(b) the amount spent during each of the above years; and

(c) the percentage of performance?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Rs. 21.11 crores and Rs. 25.23 crores respectively.

(b) and (c). Expenditure incurred during 1960-61 according to departmental actuals is Rs. 21.72 crores i.e. about 103 per cent of the approved annual plan outlay. Figures of actual expenditure for 1961-62 are not available.

#### **Intermediary System in Land in Kerala**

513. { **Shri A. K. Gopalan:**  
**Shri Kunhan:**  
**Shri M. K. Kumaran:**

Will the Minister of Planning be pleased to state:

(a) whether the attention of the Planning Commission has been drawn